

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.427/2000

Monday, this the 28th day of August, 2000.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR V.K.MAJOTRA, ADMINISTRATIVE MEMBER

K.Raghavan Nair,
S/o Narayanan Nair,
Retired S.G.Mailman,
Residing at: Pandinjattathil House,
Maruthoor, Vattappara,
Thiruvananthapuram - 695 028.

- Applicant

By Advocate Mr Thomas Mathew

vs

1. Union of India represented by
the Secretary,
Department of Posts,
New Delhi.
2. The Chief Postmaster General,
Kerala Circle,
Thiruvananthapuram.
3. The Senior Superintendent,
R.M.S. Trivandrum Division,
Trivandrum.

- Respondents

By Advocate Mr TA Unnikrishnan, ACGSC

The application having been heard on 28.8.2000, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The grievance of the applicant, a pensioner aged 78 is
that the services rendered by him in Military has not been
reckoned for fixation of his pension. Therefore he has filed
this application for a declaration that he is entitled to get
his pension refixed reckoning his past service and direct the

respondents to refix his pension in terms of the option exercised by the applicant and to grant him consequential benefits.

2. Respondents have filed a reply statement and in para 4, it is stated thus:

"As per the directions received from the 2nd respondent, revised pension calculations were made by this respondent afresh for counting the applicant's Military service and the case has been taken up by this respondent with the office of the 2nd respondent for issuing sanction to count the Military service rendered by the applicant for civil pension. The second respondent has taken up the case further with the Director General Posts for accepting the option to count the Military service towards grant of civil pension."

3. The learned counsel on either side agree that in view of the above statement in the reply statement, the application may now be disposed of directing the respondents to take a final decision in the matter as expeditiously as possible.

4. In the result, the application is disposed of, as agreed to by the learned counsel on either side and the first respondent is directed to have a final decision taken by the

competent authority in regard to refixation of the applicant's pension reckoning the Military service and to give him the consequential benefits, if any, within a period of three months from the date of receipt of a copy of this order. No costs.

Dated, the 28th of August, 2000.

V.K. Majotra

V.K. MAJOTRA
ADMINISTRATIVE MEMBER

A.V. Haridasan

A.V. HARIDASAN
VICE CHAIRMAN

trs